

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 25**

**IA 5526/2023 IN CP(IB)1945/MB/2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.03.2024**

NAME OF THE PARTIES: **CORPORATION BANK**

**V/S**

**BELGIUM ALUMINIUM & GLASS INDUSTRIES  
PVT LTD**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA No. 5526/2023** –

1. Adv. Rakesh Gupta for the Applicant.
2. Heard Counsel appearing for the Applicant.
3. On perusal of the record, it is found that two applications of SFIO are pending in this Petition and without decision of those IAs' this IA No. 5526/2023 for dissolution of the Corporate Debtor could not be happened.
4. List this IA on **02.05.2024** for further consideration.

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Sapna